

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1306/2017

(Arising out of impugned final judgment and order dated 10-08-2016 in SA No. 1231/1991 passed by the High Court of Judicature at Allahabad)

SHREE KANT

Petitioner(s)

VERSUS

(GULAICHI (DEAD) THROUGH LRS

Respondent(s)

Date : 29-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Devashish Bharuka, Sr. Adv.
Ms. Manita Verma, Adv.
Mr. Ravi Bharuka, AOR
Mr. Pushpraj Singh, Adv.
Mr. Pratik Gaurav, Adv.
Mr. Rohit Agarwal, Adv.
Ms. Akriti Jhunhunwala, Adv.

For Respondent(s) Mr. T. N. Singh, AOR
Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 13.08.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)